

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL**

**NEW DELHI**

**I.A.s No.1871 and 2572/2020**

**in**

**COMPANY APPEAL (AT) NO.125 OF 2020**

**In the matter of:**

Shantala Spherocast Pvtg Ltd & Ors

Appellant

Vs

Rajani Sathish

Respondent

Mr. Shanth Kumar V Mahale, Advocate for appellant.

Mr. Naman Jhabakh and Ms Krishma Nedungadi, Advocates for Respondent.

**ORDER**

**06.11.2020-** The Amended I.A. No.2572/2020 filed by the 'Applicant' for 'Appellant' is taken on record.

The Learned Counsel for the 'Applicant' in I.A. No.1871/2020 for 'Appellant' informs this Tribunal that he is not pressing with I.A. No.1871/2020 in Company Appeal (AT) No.125/2020 and the same may be dismissed as withdrawn. Hence, taking into consideration the request made by the Learned Counsel for 'Applicant' for 'Appellant' the I.A. No.1871/2020 filed by the 'Applicant' for 'Appellant' is dismissed as withdrawn. No costs.

At request of both parties for exploring possibility of settlement, the matter is adjourned to **11<sup>th</sup> December, 2020.**

(Justice Venugopal M.)  
Member (Judicial)

(Balvinder Singh)  
Member (Technical)

Bm/kam